

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar

Notification
Srinagar, the 10th August, 2016

SRO 264 .-In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following Officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Reasi:-

S.No	Name of the Officer S/Shri	Designation
1.	Shri Suraj Singh	Naib Tehsildar, Katra
2.	Shri Roshan Lal,	Naib Tehsildar, Reasi
3.	Shri Susheel Kumar	Naib Tehsildar, Katra Development Authority

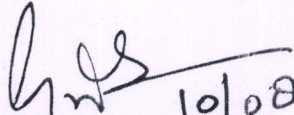
By order of the Government of Jammu and Kashmir

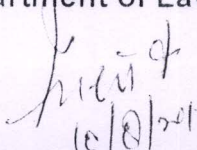
Sd
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and Parliamentary
Affairs

No: - LD (P) 2007/Reasi
Copy for information to the:-

Dated:- 10 - 08 - 2016.

1. Commr/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu for information.
3. Registrar General, High Court of J&K Srinagar.
4. District Magistrate, Reasi for information. This is with reference to his letter No. DMB/Reasi//2012 dated 02-08-2016
5. General Manager, Government Press, Srinagar for publication in an extra-ordinary issue of the Government Gazette.
6. SRO Section, Department of Law, Justice and Parliamentary Affairs
7. File concerned.


Dy. Legal Remembrancer,
Department of Law, Justice and Parliamentary
Affairs


10/8/2016